

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
Company Appeal (AT) (Insolvency) No. 54 of 2021**

In the matter of:

**Ravinder Kumar Kalra (Director of Suspended Board
of Evershine Solvex Pvt. Ltd.)** **....Appellant**

Vs.

Ricela Health Foods Ltd. & Ors. **....Respondents**

Present:

Appellant:

**Respondents: Mr. Pulkit Goyal, Mr. Harsh Garg, Advocates for R1.
Mr. Abhishek Anand, Mr. Viren Sharma, Advocates for
R2.**

ORDER

(Through Virtual Mode)

11.02.2021: Registry has pointed out an error that has crept in recording the particulars of Company Appeal (AT) (Insolvency) No.54 of 2021 which came to be disposed off by virtue of order dated 1st February, 2021. It appears that on top of the order the year has been recorded as “2020” instead of “2021”. The error being clerical in nature is rectified. Corrected copy be issued.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

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